SHRI NAMO NARAIN MEENA: Sir, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted

MR. DEPUTY CHAIRMAN: I shall now put The Finance Bill, 2014 to vote. The question is:

"That the Bill to continue the existing rates of income-tax for the financial year 2014-2015, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI NAMO NARAIN MEENA: Sir, I beg to move That the Bill be returned.

The question was put and the motion was adopted.

## THE INTERIM BUDGET (NATIONAL CAPITAL TERRITORY OF DELHI) — 2014-15

# (i) The Delhi Appropriation (Vote on Account) Bill, 2014 and

#### (ii) The Delhi Appropriation Bill, 2014

MR. DEPUTY CHAIRMAN: We shall now take up The Delhi Appropriation (Vote on Account) Bill, 2014 and The Delhi Appropriation Bill, 2014. You know there is already a consensus that this will be passed without discussion.

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, I just want to say something.

MR. DEPUTY CHAIRMAN: You want to say something after moving?

SHRI RAVI SHANKAR PRASAD: Yes.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services [Mr. Deputy Chairman]

for a period of six months of the financial year 2014-15, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

"That the Bill to authorise payments and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2013-14, as passed by Lok Sabha, be taken into consideration."

The questions were proposed

MR. DEPUTY CHAIRMAN: There is already consensus to pass these Bills without discussion. Do you want to ask a question?

SHRI RAVI SHANKAR PRASAD: Sir, I have a small clarification to seek. आपने मुझे वक्त देकर बड़ी कृपा की है।

महोदय, मैं माननीय मंत्री जी से कुछ बातें जानना चाहूंगा। दिल्ली की जो परिस्थिति है, हम सभी जानते हैं। दिल्ली में एक सरकार आई थी, आपके सहयोग से आई थी और वह दो महीने चली। उसने लगभग 400 से 500 करोड़ रुपये की घोषणाएं कीं। किसी को कहा कि मुफ्त बिजली देंगे, किसी को कहा कि पानी देंगे। इसमें क्या हुआ, क्या नहीं हुआ, पता नहीं। जनता कितनी परेशान है और कोर्ट में इसे स्टे कर दिया गया। यह कैसे किया गया, यह आप सभी जानते हैं। लेकिन, इन घोषणाओं को करते समय क्या कोई बजट में प्रावधान किया गया, यह मैं जानना चाहूंगा।

दूसरी बात, जिसका उत्तर आप जरूर दीजिएगा कि क्या दिल्ली सरकार का कोई बजट बना था? क्या बिना बजट के ये सैकड़ों करोड़ रुपये की घोषणाएं हुई थीं? भारत के संविधान में वित्तीय नियमों में प्रावधान है कि आपको कोई भी घोषणा करनी है तो आपको उसका प्रावधान बजट में करना पड़ेगा। अगर ऐसा नहीं हुआ था, तो क्यों नहीं हुआ था? दिल्ली की सरकार ने क्या बजट बनाया था या ऐसे ही सिर्फ हवा-हवाई घोषणाएं हुई थीं, यह मैं जानना चाहता हूं, क्योंकि उनकी सरकार बार-बार यह कह रही है कि हमने यह किया है, लेकिन आपके इस संकल्प में इसका कोई भी संकेत नहीं है। तो ये बातें मैं जानना चाहता हूं, कृपया हमें आप बताएं।

SHRI D. RAJA (Tamil Nadu): Sir, I wish to ask a question.

MR. DEPUTY CHAIRMAN: Raja wants to speak on everything. You put only a question.

SHRI D. RAJA: Sir, it is a very simple question. It is a political issue.

MR. DEPUTY CHAIRMAN: It is Budget, not political.

SHRI D. RAJA: The Delhi Assembly is kept under suspended animation.

- MR. DEPUTY CHAIRMAN: No, no. Don't bring politics into this.
- SHRI D. RAJA: I don't think that it is a right step. The Assembly should be dissolved and elections should be held and take fresh mandate.
- MR. DEPUTY CHAIRMAN: No, no. You cannot raise this. This occasion cannot be used for that. No, no. That is not allowed. Now, Mr. Tyagi. You can ask one question on Budget, nothing political.
  - SHRI D. RAJA: Sir, I have asked...(Interruptions)...
- MR. DEPUTY CHAIRMAN: No, no. You have asked a political question. That question is not allowed. ...(Interruptions)...
  - श्री के.सी. त्यागी (बिहार) : सर, ...(व्यवधान)... सर, भाजपा के जो हमारे...(व्यवधान)...
- MR. DEPUTY CHAIRMAN: He made a point on Budget. But, you made a political point.
  - SHRI K.C. TYAGI: Sir, he made a political speech. ...(Interruptions)...
- श्री उपसभापति : त्यागी जी, आप बोलिए।...(व्यवधान)... It is your time. श्री राजा, आप बैठिए।...(व्यवधान)...
- श्री के.सी. त्यागी : सर, दिल्ली के अंदर जो सरकार बनी थी, उसको लेकर हमारे साथी कई तरह के ऑब्जेक्शंस कर रहे हैं...(व्यवधान)...
  - MR. DEPUTY CHAIRMAN: Oh! Don't make a speech. You put your question. SHRI K.C. TYAGI: They also made a speech.
- MR. DEPUTY CHAIRMAN: See, a decision has already been taken to pass this Bill without any discussion. So, you just ask your question.
- श्री के.सी. त्यागी: सर, उस सरकार को चलने का मौका न तो इन्होंने दिया और न ही उन्होंने दिया और इसीलिए बजट पास नहीं हुआ। यह कोई अकेले कांग्रेस की हार नहीं थी, वह बीजेपी की भी हार थी और ये दोनों पार्टीज़ पहले दिन से ही लग गईं कि अरविंद केजरीवाल के नेतृत्व में...(व्यवधान)... नेतृत्व में जो यह नया प्रयोग हुआ है और जो देश का...(व्यवधान)...
  - MR. DEPUTY CHAIRMAN: Now, would you like to say something?
  - श्री के.सी. त्यागी : सर, वे पोलिटिकल स्पीच कर रहे हैं।...(व्यवधान)...
  - श्री उपसभापति : आप बैठिए।...(व्यवधान)... त्यागी जी, बैठिए।...(व्यवधान)...
  - श्री सत्यव्रत चतुर्वेदी : सर, उनकी सरकार न इन्होंने गिराई न हमने गिराई।...(व्यवधान)...

SHRI NAMO NARAIN MEENA: Sir, I have come for approval for supplementary grants of Rs. 363.56 crores for the year 2013-14. What the hon. Member asking is not a part of this Appropriation Bill.

SHRI RAVI SHANKAR PRASAD: Why is it not? Sir, we are approving the entire financial grant. Where is it? Mr. Minister, as a Member of Parliament, you have to satisfy us. Sir, announcement to the tune of Rs. 400 crores was made. Where is the whole account? We would like to know.

श्री नमो नारायण मीणा : आप जिस सब्सिडी की बात कर रहे हैं, वह इसमें इन्क्लूडेड नहीं है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Minister, it is a question on the Budget. Whatever announcements made by the Delhi Government earlier is under the Budget or not. That is all.

SHRI NAMO NARAIN MEENA: No. It is not a part of this Budget. I have already replied to it. ...(Interruptions)...

श्री थावर चन्द गहलोत (मध्य प्रदेश) : सर, ...(व्यवधान)...

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, they have made announcements without any provision in the Budget!...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, please. Already... ...(Interruptions)... बैठिए...(व्यवधान)... Ukkaro! Ukkaro!

I shall first put the motion regarding consideration of the Delhi Appropriation (Vote on Account) Bill, 2014 to vote. The question is:

"That the Delhi Appropriation (Vote on Account) Bill, 2014, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shri Namo Narain Meena to move that the Bill be returned.

SHRI NAMO NARAIN MEENA: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding consideration of the Delhi Appropriation Bill, 2014 to vote. The question is:—

"That the Delhi Appropriation Bill, 2014, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shri Namo Narain Meena to move that the Bill be returned.

SHRI NAMO NARAIN MEENA: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

#### GOVERNMENT BILLS — Contd.

### (iv) The Whistle Blowers Protection Bill, 2011

MR. DEPUTY CHAIRMAN: Now, the Whistle Blowers Protection Bill. ...(Interruptions)... As per the decision taken in Party Leaders meeting, we shall take up the two Bills, the Whistle Blowers Protection Bill, 2011 and the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2014. The decision is that we have only half-an-hour for each Bill. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, we do not want any discussion on the Narcotics Bill. But we want one hour for the Whistle Blowers Protection Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. I agree. Your suggestion is that the Narcotics Bill should be passed without any discussion, but the Whistle Blowers Protection Bill should be given one hour. ...(Interruptions)... The House agrees.

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, on the Narcotics Bill, Shri V.P. Singh Badnore would speak.